

12.18 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th March, 1975, agreed without any amendment to the Trust Laws (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 17th March 1975."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 14th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 19th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

herewith the Appropriation (Railways) No. 2 Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 19th March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 19th March, 1975, and transmitted to the Rajya Sabha for its recommendation, and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PROF. MADHU DANDAVATE (Rajapur): I want to raise a procedural point. You have said that the Proclamation would be discussed tomorrow. When the general discussion is taken up, we do not want to mix up the political aspect of the problem with the legality and constitutionality of it. Therefore, those who want to raise a constitutional objection should be given an opportunity to raise it in the beginning and then only the general political discussion may take place.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Besides what I have said and written to your good-self last week before I went to Calcutta, I want to submit that Mr. L. P. Singh, the Governor, is responsible under the Constitution to maintain law and order.

I am not going into those things. I am not going into the law and order situation or the MLAs who were taken ..

MR. SPEAKER: You can raise your objection tomorrow.